

Central Administrative Tribunal  
Principal Bench

M.A.No.226/2003 in O.A.No.3374/2002

Hon'ble Shri Govindan S. Tampi, M(A)  
Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 28th day of January, 2003

B.D.Baweja  
s/o Late Sh. D.C.Baweja  
r/o B-3/399, Paschim Vihar  
New Delhi - 110 063  
working as Asstt. Director General  
(Investigation II)  
Department of Posts, Ministry of  
Communication &, ITT R. No.108, MC,  
D&K Bhawan, Sansad Marg, New Delhi. .... Applicant  
(By Advocate: Sh. Arun Bhardwaj)

Vs.

1. Union of India through  
Secretary  
Ministry of Communication &  
Information Technology  
Department of Posts, through  
its Secretary, Dak Bhawan, Sansad Marg  
New Delhi - 110 001.
2. Secretary  
Department of Personnel & Training  
Ministry of Public Grievances,  
Personnel and Pension  
Dept of Personnel and Training  
North Block, New Delhi.
3. Director (CS)  
Department of Personnel & Training  
3rd Floor, Loknayak Bhawan, Khan Market  
New Delhi - 3.
4. Union Public Service Commission  
through Secretary  
Dholpur House, Shahjahan Road  
New Delhi. .... Respondents

O R D E R(Oral)

By Shri Govindan S. Tampi, M(J):

Learned counsel for applicant seeks to withdraw the OA, for which an MA 226/2003 has been filed, with liberty to file a fresh OA in accordance with law. Permission is granted as prayed for. MA 226/2003 is accordingly allowed. OA is dismissed as withdrawn with liberty as prayed for. No costs.

*S. Raju*  
(Shanker Raju)  
Member(J)

*(Govindan S. Tampi)*  
Member(A)